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* IN THE HIGH COURT OF DELHI AT NEW DELHI

OMP (ENF.) (COMM.) 159/2019 & EX.APPL.(OS) +1076/2019. EX.APPL.(OS) 206/2020. EX.APPL.(OS) EX.APPL.(OS) 210-13/2020, 208/2020, EX.APPL.(OS) 278/2021, EX.APPL. (OS) 437/2021, EX.APPL.(OS) 440/2021, EX.APPL.(OS) 468/2021, EX.APPL.(OS) 469/2021

LANDMARK PROPERTY DEVELOPMENT AND COMPANY LTD. & ORS. Decree Holders Through: Mr. Jayant Mehta, Sr. Advocate Ms. Ruby Singh Ahuja, Ms. Manmeet Kaur, Ms. Hancy Maini, Mr. Nakul Gandhi, Ms. Swikriti Singhania, Mr. Vasu Singh, Mr. Arjit Benjamin, Mr. Tarun Sharma, Ms. Kritika Sachdeva, Advocates

versus

ANSAL PROPERTIES & INFRASTRUCTURE LTD. & ORS. Judgement Debtors

Through: Mr.Parag Tripathi, Sr. Adv. with Mr.Ayush Puri, Mr.Sujoy Datta, Mr.Sanam Tripathi, Ms.Vishakha Nagraj, Ms.Sakshi Singh and Ms.Mishika Bajpai, Advs.

+ O.M.P. (COMM) 68/2019 & I.A. 3644/2019, I.A. 12337/2019

ANSAL PROPERTIES & INFRASTRUCTURE LIMITED & ORS. Petitioners

Through: Mr.Parag Tripathi, Sr. Adv. with Mr.Ayush Puri, Mr.Sujoy Datta, Mr.Sanam Tripathi, Ms.Vishakha Nagraj, Ms.Sakshi Singh and Ms.Mishika Bajpai, Advs.

versus

OMP (ENF.) (COMM.) 159/2019 & O.M.P. (COMM) 68/2019

Page 1 of 2

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LANDMARK PROPERTY DEVELOPMENT

AND CO. LTD. & ORS. Respondents Through: Mr. Jayant Mehta, Sr. Advocate Ms. Ruby Singh Ahuja, Ms. Manmeet Kaur, Ms. Hancy Maini, Mr. Nakul Gandhi, Ms. Swikriti Singhania, Mr. Vasu Singh, Mr. Arjit Benjamin, Mr. Tarun Sharma, Ms. Kritika Sachdeva, Advocates

CORAM: HON'BLE MR. JUSTICE C. HARI SHANKAR <u>O R D E R</u> 23.08.2021

(Video-Conferencing)

1. The matter has been taken up today as 20th August, 2021 was declared as a holiday on account of *'Muharram'*.

2. As this court is taking up matters of two lists, it is not possible to take up these matters today.

3. Re-notify for disposal at the end of the Board, subject to earlier part-heard matters, if any, on 17th September, 2021.

C. HARI SHANKAR, J.

AUGUST 23, 2021 *dsn*

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OMP (ENF.) (COMM.) 159/2019 & O.M.P. (COMM) 68/2019

Page 2 of 2

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